

RAJASTHAN HIGH COURT, JODHPUR

No.03/P.I./2022

Date : 11.01.2022

C I R C U L A R

Considering the rapid increase in Covid-19 cases and spread of its highly infectious Omicron variant across the State and the preventive measures adopted by the State Government vide order dated 09.01.2021, for safety and security of all concerned, it is hereby notified that in partial modification of this office previous Circular No.14/P.I./2021 dated 01.07.2021 (copy enclosed), all the Subordinate Courts/Special Courts/Tribunals shall function only through virtual mode from 12.01.2022 till 21.01.2022.

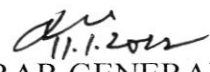
During this period, hearing of all categories of cases shall take place except recording of evidence. However, the courts shall be free to record the evidence only through video conferencing whenever possible in cases in which accused is/are in judicial custody and cases in which directions for time bound disposal have been issued. The process for service of witnesses issued for the dates upto 21.01.2022 be called back unserved by the concerned court in appropriate cases.

During this period, as far as possible, only 75% of the court staff will be called to attend the office on rotational basis. Remaining staff shall work from home and not leave the headquarter without prior permission of concerned Authority.

All other conditions of above Circular dated 01.07.2021, as far as applicable during virtual hearing shall remain in force. SOP for virtual hearing is enclosed.

No ex parte adverse orders may be passed for absence of any advocate or party-in-person unable to join virtual hearing.

By Order


REGISTRAR GENERAL

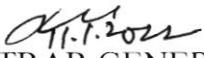
No.Gen./XV/42/2020/ 116

Date : 11.01.2022

Copy forwarded to the following for information and necessary action:-

1. The Registrar-Cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.

3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
4. Presiding Officers of all the Special Courts and Tribunals.
5. All the Bar Associations through the concerned District & Sessions Judges.
6. Sr. Technical Director/Technical Director, NIC, Rajasthan High Court, Jodhpur/Jaipur Bench for uploading on the website of Rajasthan High Court.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT

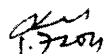
No. 14/PI/2021

Date- 01.07.2021

C I R C U L A R

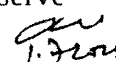
In view of the State Government order dated 26.06.2021 त्रिस्तरीय जन-अनुशासन दिशा-निर्देश 3.0 and after consideration of representations of the Bar Council of Rajasthan and Bar Associations, following directions are issued in supersession of all previous directions, for the functioning of Subordinate Courts/Special Courts/Tribunals from 05.07.2021 till further orders:-

1. All the Subordinate Courts/Special Courts/Tribunals shall start regular functioning with physical presence as well as through video conferencing (Hybrid mode). In view of prevailing conditions, as a preventive measure, all concerned may prefer virtual mode of hearing and e-filing.
2. Entry in the court premises will be permitted only to the persons who have taken 1st dose of Covid-19 vaccine on showing the vaccination certificate issued by the competent authority at the entry gates. Relaxation will be given only to those persons after scrutiny whose vaccination cannot be done for medical reasons as per advisory of the Central/State Government.
3. Subject to fulfilling the condition of Para-2 above, only those learned Advocates will be permitted in court rooms whose cases are listed before the Courts. Litigants shall not be permitted in court premises except parties-in-person and whose presence have been specifically directed by the Courts. Such litigants would show the court order directing their presence along with their vaccination certificate at the entry gates.
4. Hearing of all categories of cases shall commence except recording of evidence. Recording of evidence shall start from 26.07.2021 for which necessary preparation be made by all concerned accordingly. Since, litigants have not been permitted in court premises, the presence of accused/complainants/witnesses/parties should not be insisted and adverse orders be avoided for their absence till 25.07.2021.
5. Judicial Custody remands shall be given only through video conferencing as far as permissible.
6. Video conferencing shall be conducted through video conferencing application 'Microsoft Teams'. If some newly created courts do not have licenses of Microsoft Teams, the District Judge may provide them


1.7.2021

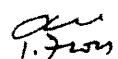
Microsoft Teams license of any other vacant court or they may use free VC Applications 'Jitsi' or 'Google Meet'.

7. Video conferencing hardware for each court is under process of delivery and installation. In the meantime, for court proceedings through video conferencing, All-in-one computers available in courts, official Laptop of the Presiding Officer and NSTEP Mobile Phones may be used.
8. Easy and simple Help Manuals in Hindi have been sent to all District & Sessions Judge for use of Microsoft Teams by learned Advocates, litigants and other stakeholders. All District & Sessions Judge will ensure that meeting Links of all the Courts and these Help Manuals are uploaded on the website of respective Judgeship. These Links and Help videos may also be circulated through Whatsapp and other social media platforms.
9. All the District & Sessions Judges will also publish Email Address and Landline Phone Number of each Court along with the VC Links. The Landline Phone Number of each Court will work as helpline number for issues related to Video Conferencing.
10. Filing of matters may be made physically or through E-Filing. E-Filing may be made on E-filing portal as per Guidelines dated 23.07.2020 available on website of Rajasthan High Court (<https://hcraj.nic.in/hcraj/efiling.php>). District Judges shall notify a dedicated email address for each court complex on the official website of the Judgeship on which learned Advocates may send their details for entering in CIS so that after necessary entry in CIS, they may register themselves for e-filing.
11. Payment of Court Fees may be made through E-Pay facility, the link of which (<https://pay.ecourts.gov.in/epay>) is available on Home Page of web site of Rajasthan High Court in eServices Menu. All concerned may prefer e-pay facility as a preventive measure.
12. As per directions of Hon'ble Supreme Court issued vide order dated 27.04.2021 passed in Miscellaneous Application No.665/2021 in SMW (C) No.3/2020 In RE COGNIZANCE FOR EXTENSION OF LIMITATION, the period of limitation for all judicial and quasi judicial proceedings shall stand extended till further orders of Hon'ble Supreme Court. Order of Hon'ble Supreme Court may be downloaded at link-
https://main.sci.gov.in/supremecourt/2021/10651/10651_2021_31_1_2777_6_Order_27-Apr-2021.pdf
13. Wearing of Coat for learned Advocates shall remain exempted till further orders. During virtual hearing, learned Advocates are requested to observe


1.7.2021

same dress code and decorum as is required and applicable in court room hearing.

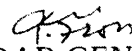
14. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
15. District & Sessions Judges at District Headquarters and senior most judicial officer at Taluka Headquarters would make necessary arrangements for limiting the entry points in the court premises as per local conditions with the assistance of the Committee of one Judicial Officer, Bar President and one senior court staff, already constituted.
16. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
17. Learned Advocates, parties-in-person and whose presence have been specifically directed by the court, while appearing in the courts shall be required to wear face mask and face shield. Wearing of hand gloves should be preferred.
18. Entry of law interns in the court premises would be strictly prohibited.
19. Entry gate(s) of court premises shall be equipped with requisite thermal scanners. The medical staff shall properly screen all the persons as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
20. Canteens, Photo Copying shops, Book shops and E-Mitra kiosks may be opened with required protocol/arrangements as prescribed by Central and State Government.
21. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer shall be provided in toilets and court corridors.
22. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
23. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with


1.7.20

chemicals.

24. The District & Sessions Judges shall ensure vaccination of all concerned stakeholders at the earliest. Covid-19 Testing of learned Advocates and Court Staff would also be continued.
25. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed.
26. The Committee of one Judicial Officer, Bar President and one senior court staff already constituted shall continue to supervise and monitor the situation on daily basis to ensure strict compliance of the directions for prevention and containment of spread of Covid-19 and to take appropriate remedial steps.
27. The directions issued by this Circular shall be applicable to all the Courts and Tribunals which are under superintendence of Rajasthan High Court under Article 227 of the Constitution of India.

By Order

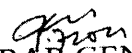

REGISTRAR GENERAL

No. Gen./XV/42/2020/1849

Date – 01.07.2021

Copy forwarded to the following for information and necessary action:-

1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
4. Presiding Officers of all the Special Courts and Tribunals.
5. All the Bar Associations through the concerned District & Sessions Judges.
6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL

माइक्रोसॉफ्ट टीम्स एप्लीकेशन



के माध्यम से
जिला एवं अधीनस्थ न्यायालयों
के समक्ष सुनवाई में शामिल होने की
सरल प्रक्रिया
(A) स्मार्टफोन/टेबलेट उपयोगकर्ता हेतु



राजस्थान उच्च न्यायालय



**माननीय राजस्थान उच्च न्यायालय द्वारा
अधिकृत वीसी प्लेटफार्म
माइक्रोसॉफ्ट टीम्स (Microsoft Teams)
के माध्यम से अधिवक्तागण एवं पक्षकार
जिला एवं अधीनस्थ न्यायालयों
के समक्ष
सुनवाई में शामिल हो सकते हैं**

आवश्यक साधन

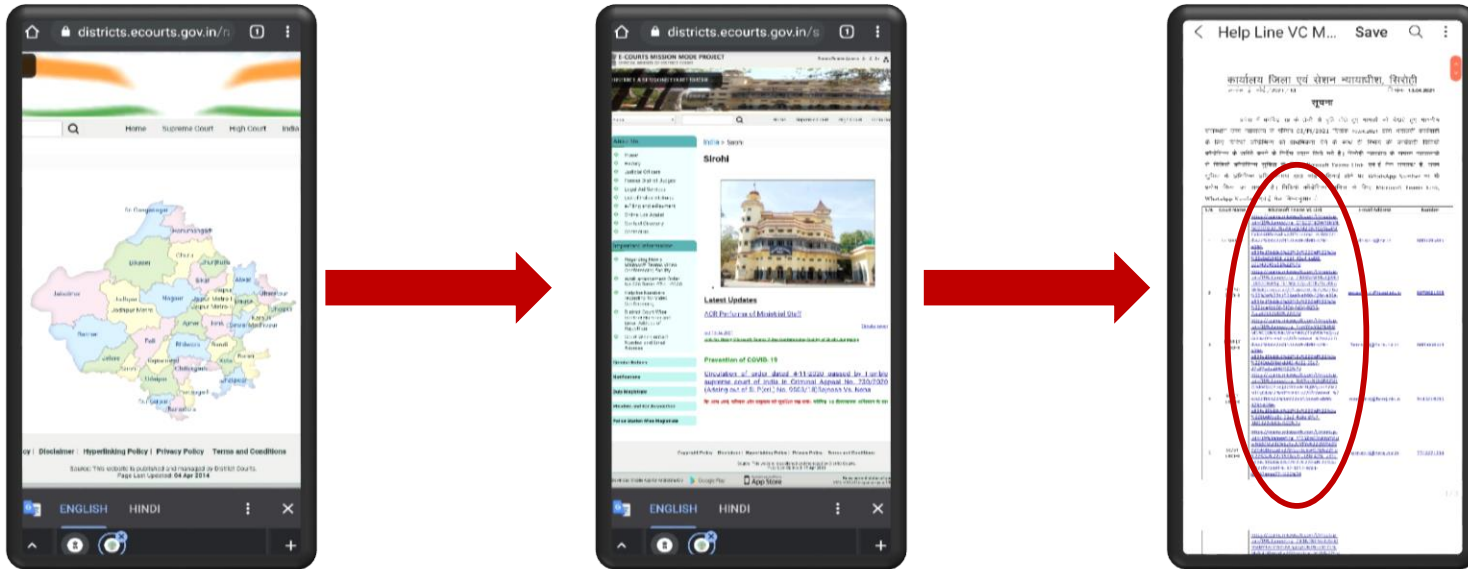
- ✓ मोबाइल/टेबलेट/डेस्कटॉप/लैपटॉप
- ✓ समुचित इंटरनेट कनेक्शन
- ✓ न्यायालय का VC लिंक

नोट: न्यायालय के निर्देशानुसार अथवा न्यायालय द्वारा निर्धारित तिथि, समय पर ही आप सुनवाई हेतु VC से जुड़ें

सम्बंधित न्यायालय का VC लिंक कैसे प्राप्त करें?

- जिले के समस्त न्यायालयों की VC लिंक जिला न्यायालयों की आधिकारिक वेबसाइट पर उपलब्ध हैं

<https://districts.ecourts.gov.in/rajasthan>

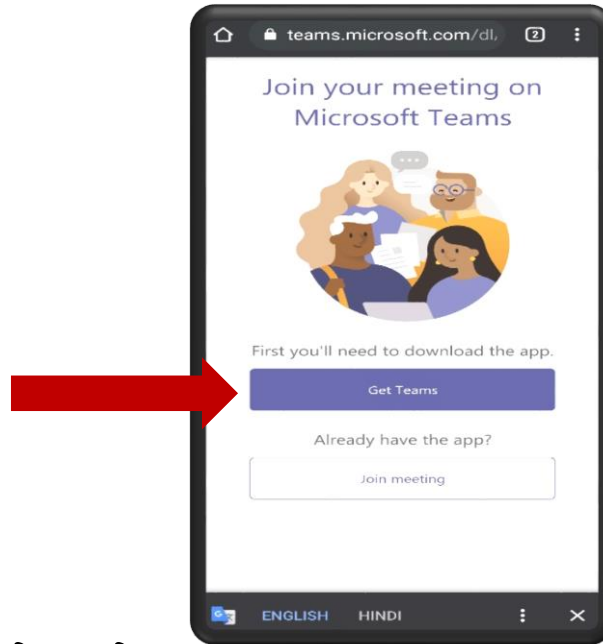


- न्यायालयों द्वारा VC लिंक E-mail, SMS अथवा Whatsapp के माध्यम से भी शेयर की जाएगी
- VC लिंक प्राप्त करने हेतु आप सम्बंधित न्यायालय के स्टाफ अथवा सिस्टम ऑफिसर से भी संपर्क कर सकते हैं

न्यायालय के नाम अथवा न्यायालय के नाम के आगे प्रदर्शित मीटिंग लिंक पर केवल क्लिक / टैप करके आप VC में शामिल हो सकते हैं

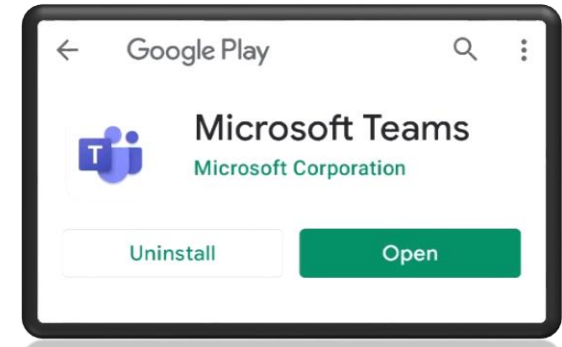
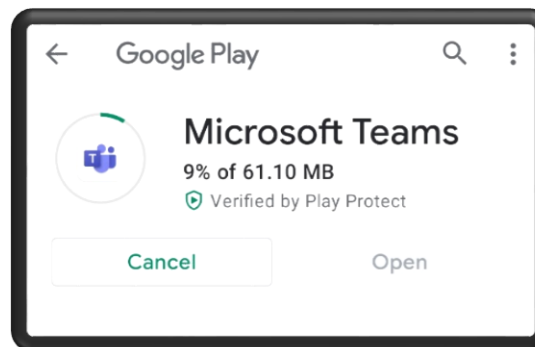
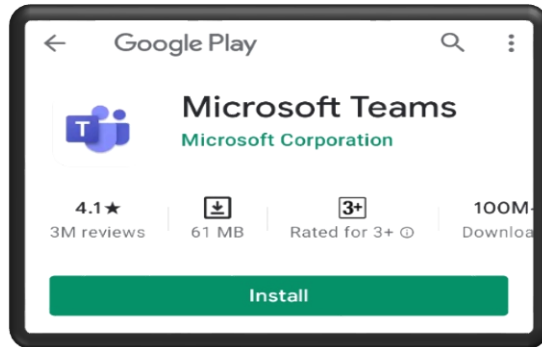


- प्रथम बार लॉगिन/ VC लिंक पर टेप करने पर आपको Microsoft Teams App डाउनलोड करना होगा

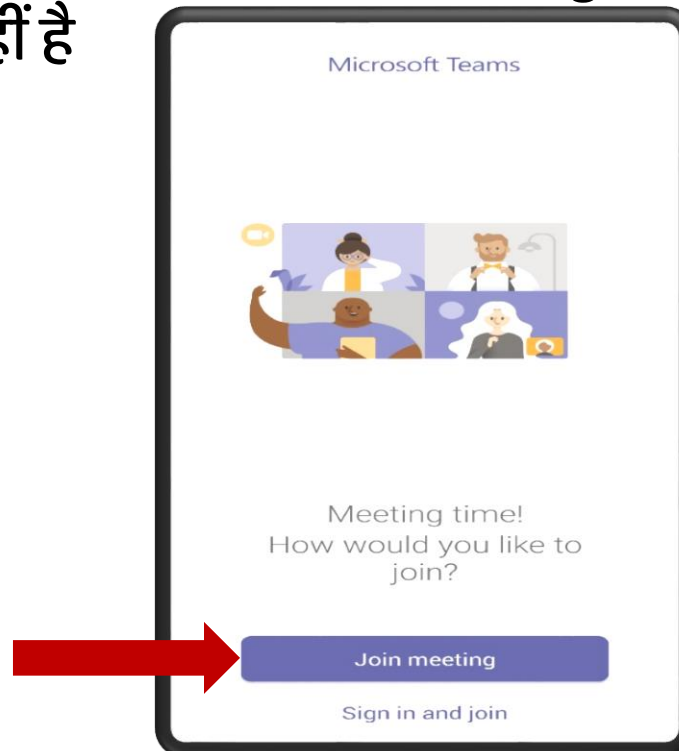


- Teams App को प्ले स्टोर अथवा एप्पल स्टोर से डाउनलोड एवं इनस्टॉल करने हेतु आप Get Teams पर क्लिक करें
- यह प्रक्रिया केवल एक बार संपन्न करनी होगी एवं यदि पहले से मोबाइल में Microsoft Teams App इनस्टॉल है तो इस चरण की आवश्यकता नहीं होगी

- Teams App को प्ले स्टोर अथवा एप्पल स्टोर से डाउनलोड एवं इनस्टॉल करने के पश्चात App ओपन करें



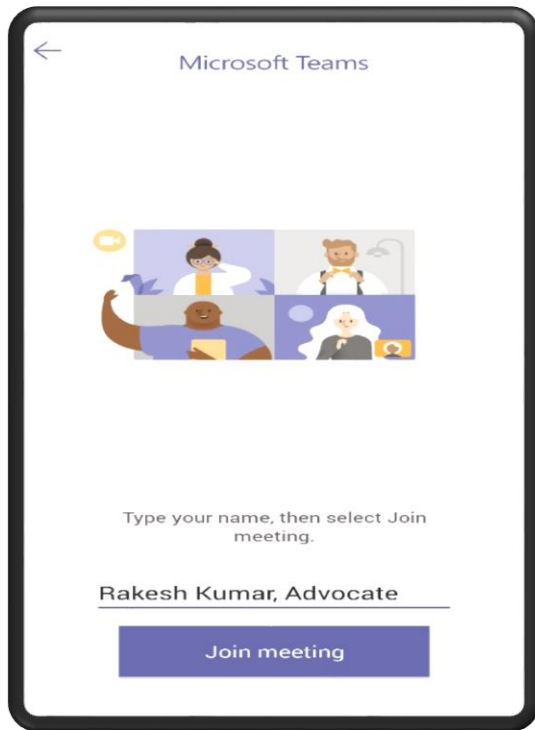
- प्रक्रिया संपन्न होने के पश्चात Join Meeting पर क्लिक करें, Sign In करने की आवश्यकता नहीं है



अपनी पहचान सुनिश्चित करने हेतु अपना विवरण (Display Name) सही-सही अंकित करें, उदाहरणार्थ :-

अधिवक्ता

- पूरा नाम
- जैसे: राकेश कुमार, एडवोकेट



Microsoft Teams

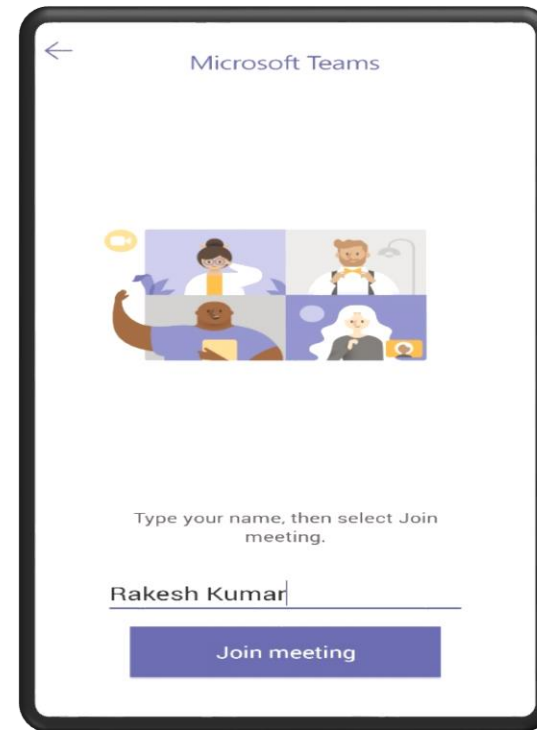
Type your name, then select Join meeting.

Rakesh Kumar, Advocate

Join meeting

पक्षकार

- पूरा नाम
- जैसे: राकेश कुमार



Microsoft Teams

Type your name, then select Join meeting.

Rakesh Kumar

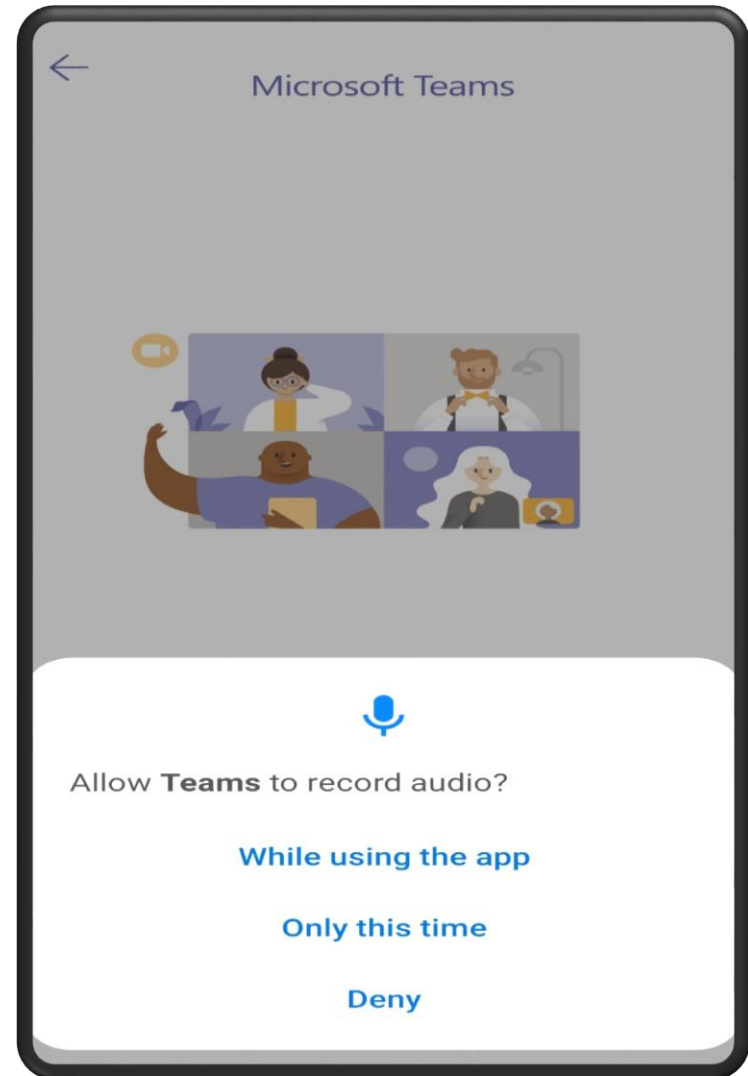
Join meeting

पूछे जाने Camera & Microphone की permissions 'ALLOW' करना न भूलें

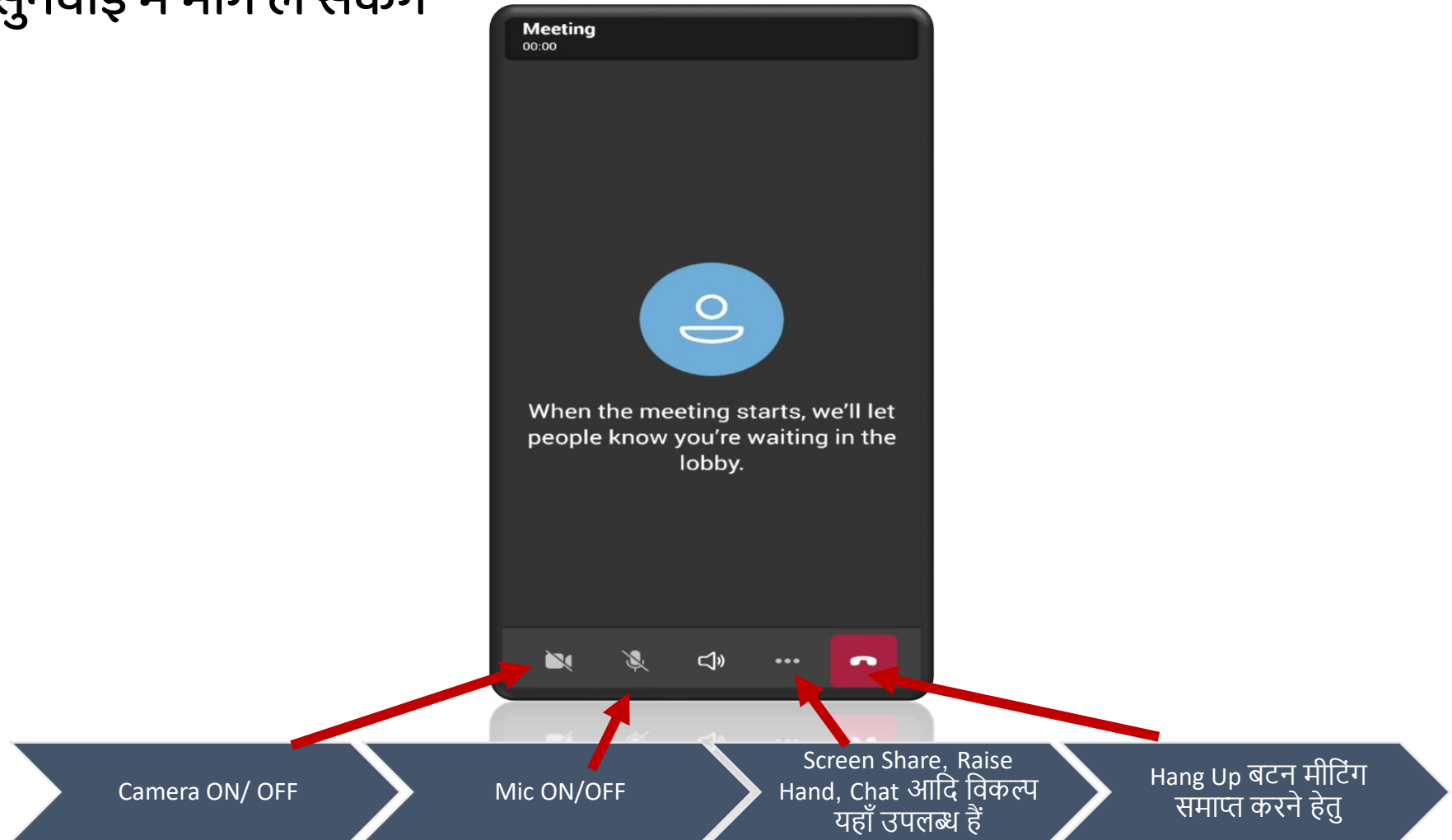
ALLOW CAMERA

ALLOW MIC

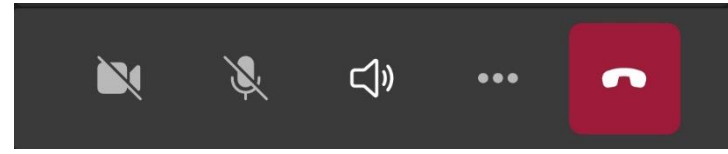
ALLOW TEAMS TO RECORD AUDIO

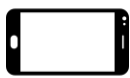


अब आप स्वतः VC से जुड़ जायेंगे, लॉबी / वेटिंग रूम सक्रिय रहेगा अतः सर्वप्रथम आप लॉबी / वेटिंग रूम में प्रतीक्षा करें, न्यायालय द्वारा एडमिट किये जाने पर आप सुनवाई में भाग ले सकेंगे



महत्वपूर्ण टिप्स



- सर्वप्रथम लॉबी / वेटिंग रूम में प्रतीक्षा करें, न्यायालय द्वारा एडमिट किये जाने पर आप सुनवाई में भाग ले सकेंगे, सुनवाई के दौरान हमेशा न्यायालय के निर्देशों की पालना सुनिश्चित करें।
- सभी प्रतिभागी कार्यवाही की गरिमा के अनुरूप **सोबर पोशाक** पहनें।
- न्यायालय द्वारा निर्धारित तिथि और समय पर कार्यवाही की जाएगी। **समय की पाबंदी रखें**।
- प्रत्येक प्रतिभागी को समस्त **शिष्टाचार और प्रोटोकॉल** का पालन करना अनिवार्य होगा जैसे कि न्यायालय के समक्ष व्यक्तिशः उपस्थिति के दौरान किया जाता है।
- हमेशा **माइक को म्यूट रखें**, केवल तब ही अनम्यूट करें जब आपको संबोधित करने की आवश्यकता हो, अपने **वीडियो को हमेशा ऑन** रखें।
- बेहतर ध्वनि अनुभव के लिए ईयरफोन-माइक का उपयोग करें।
- आपसे सम्बंधित प्रकरण की सुनवाई होने के पश्चात **मीटिंग लीव/कॉल हैंग-अप** करना न भूलें
- एक कक्ष में एक से अधिक व्यक्ति VC ज्वाइन न करें अन्यथा आवाज गूंजने लगेगी।
- बेहतर व्यू के लिए मोबाइल को पोर्ट्रेट  के स्थान पर लैंडस्केप  मोड में रखें।
- Microsoft Teams के अतिरिक्त न्यायालय द्वारा स्वीकृत अन्य माध्यमों से भी VC में जुड़ सकते हैं।

धन्यवाद

माइक्रोसॉफ्ट टीम्स एप्लीकेशन



के माध्यम से
जिला एवं अधीनस्थ न्यायालयों
के समक्ष सुनवाई में शामिल होने की
सरल प्रक्रिया
(B) डेस्कटॉप / लैपटॉप उपयोगकर्ता हेतु



राजस्थान उच्च न्यायालय



**माननीय राजस्थान उच्च न्यायालय द्वारा
अधिकृत वीसी प्लेटफार्म
माइक्रोसॉफ्ट टीम्स (Microsoft Teams)
के माध्यम से अधिवक्तागण एवं पक्षकार
जिला एवं अधीनस्थ न्यायालयों
के समक्ष
सुनवाई में शामिल हो सकते हैं**

आवश्यक साधन

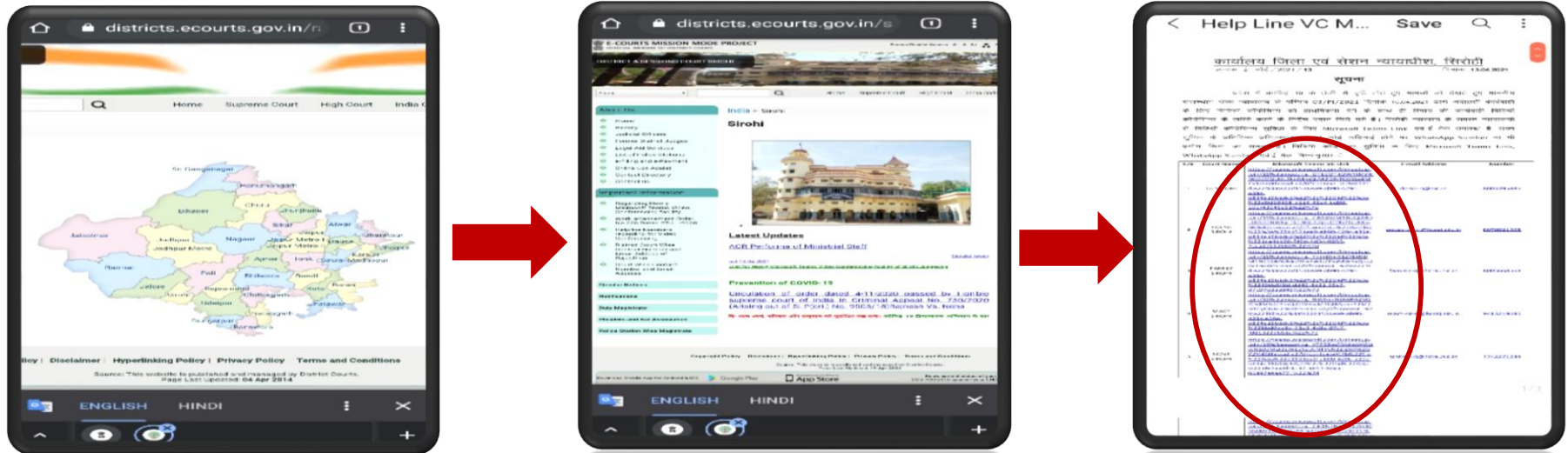
- ✓ डेस्कटॉप/लैपटॉप
- ✓ समुचित इंटरनेट कनेक्शन
- ✓ न्यायालय का VC लिंक

नोट: न्यायालय के निर्देशानुसार अथवा न्यायालय द्वारा निर्धारित तिथि, समय पर ही आप सुनवाई हेतु VC से जुड़ें

सम्बंधित न्यायालय का VC लिंक कैसे प्राप्त करें?

- जिले के समस्त न्यायालयों की VC लिंक जिला न्यायालयों की आधिकारिक वेबसाइट पर उपलब्ध हैं

<https://districts.ecourts.gov.in/rajasthan>

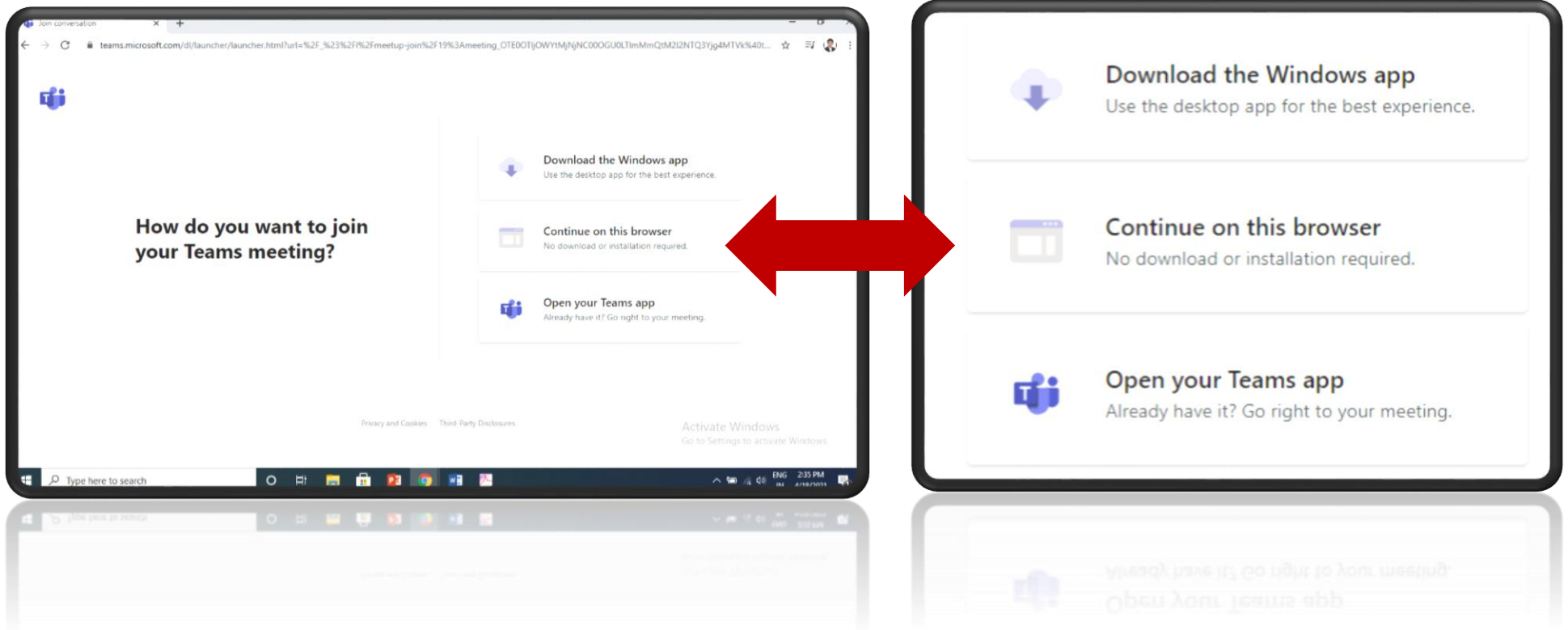


- न्यायालयों द्वारा VC लिंक E-mail, SMS अथवा Whatsapp के माध्यम से भी शेयर की जाएगी
- VC लिंक प्राप्त करने हेतु आप सम्बंधित न्यायालय के स्टाफ अथवा सिस्टम ऑफिसर से भी संपर्क कर सकते हैं

न्यायालय के नाम अथवा न्यायालय के नाम के आगे प्रदर्शित मीटिंग लिंक पर केवल क्लिक / टैप करके आप VC में शामिल हो सकते हैं

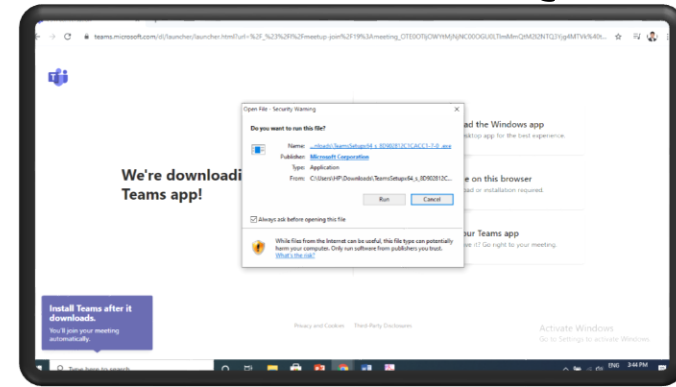
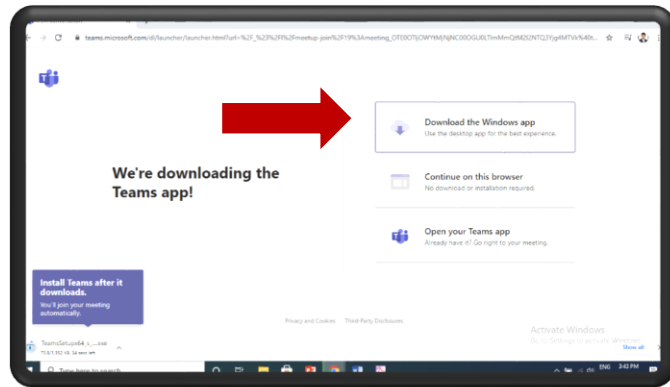


प्रथम बार लॉगिन/ VC लिंक पर टेप करने पर आपके वेब ब्राउज़र में आपको निम्न तीन विकल्प दिखाई देंगे :-



आप निम्न विकल्पों का चुनाव कर सकते हैं

1. Microsoft Teams App डाउनलोड एवं इनस्टॉल कर सकते हैं। Microsoft Teams App विंडोज, एप्पल Mac एवं लिनक्स सबके लिए उपलब्ध है।



- Teams App को डाउनलोड एवं इनस्टॉल करने हेतु आप Download पर क्लिक करें
- यह प्रक्रिया केवल एक बार संपन्न करनी होगी एवं यदि पहले से डेस्कटॉप/लैपटॉप में Microsoft Teams App इनस्टॉल है तो इस चरण की आवश्यकता नहीं होगी, केवल Open your Teams App पर क्लिक करें

2. यदि आप एप्लीकेशन इनस्टॉल नहीं करना चाहते तो आप सीधे वेब ब्राउज़र से ही VC में जुड़ सकते हैं

कृपया निम्न ब्राउज़र का उपयोग करें

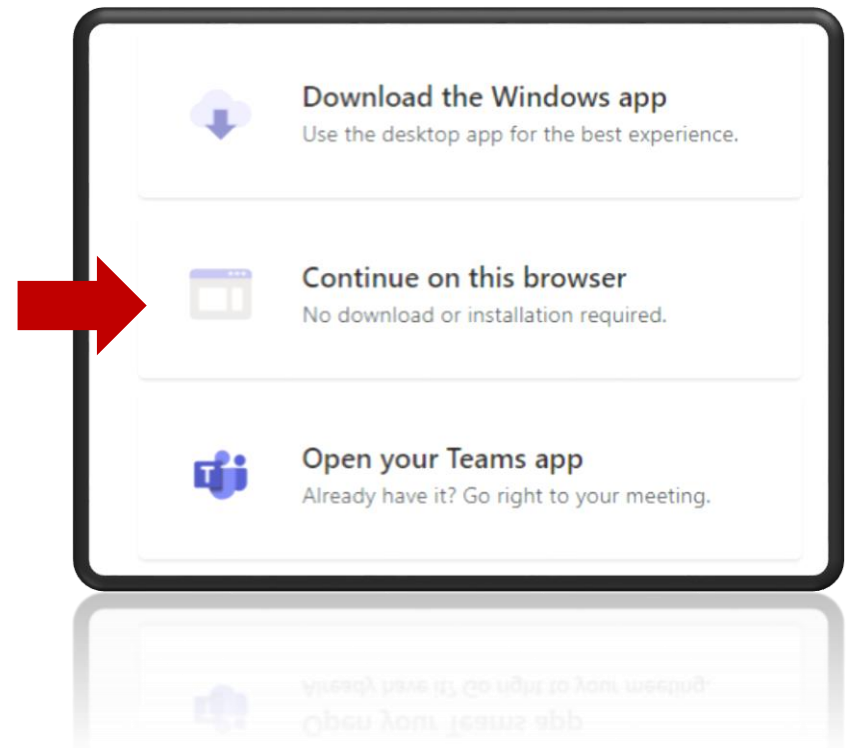
• विंडोज - माइक्रोसॉफ्ट एज



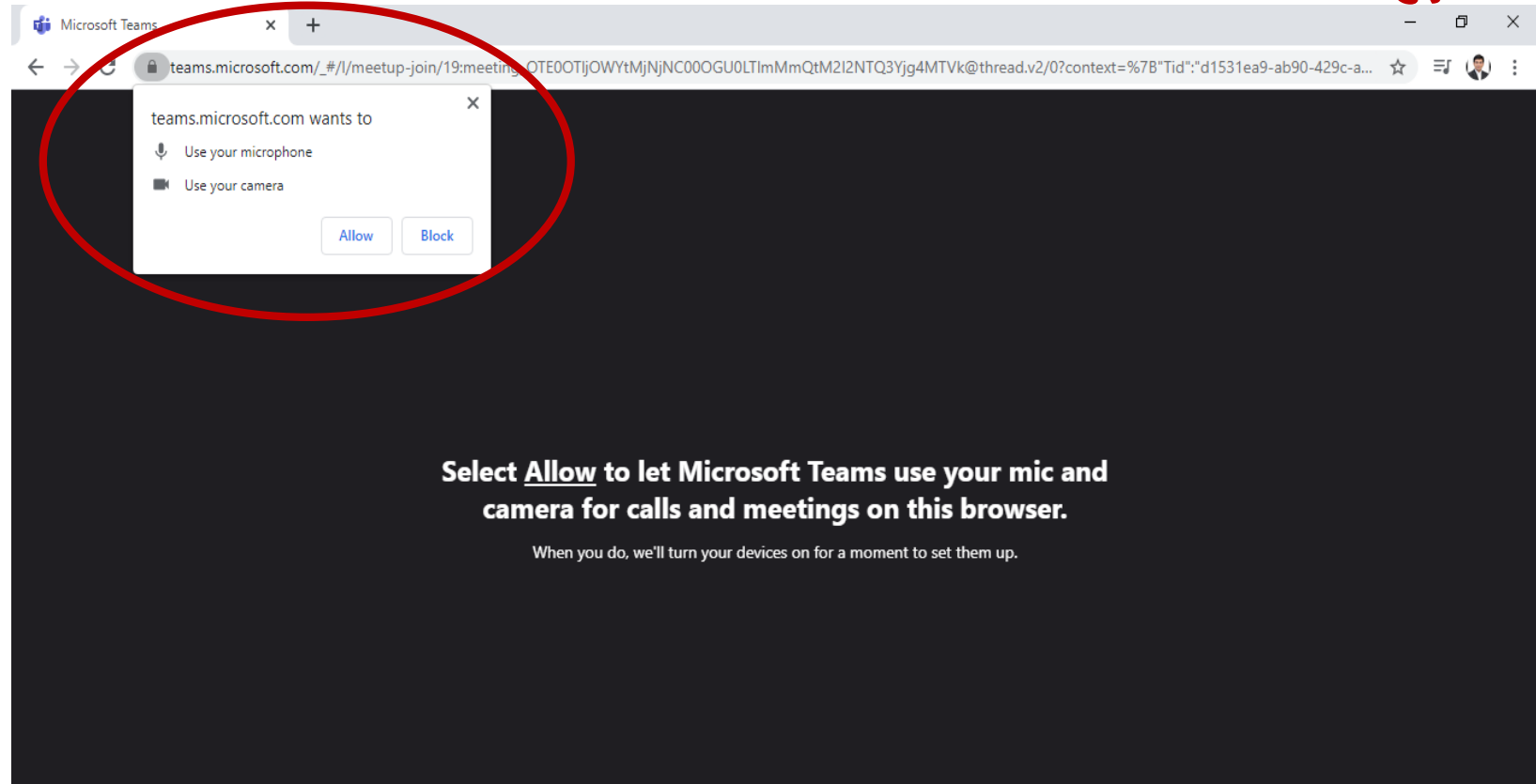
• मैक- सफ़ारी



• लिनक्स - गूगल क्रोम



वेब ब्राउज़र में पूछे जाने पर Camera & Microphone की permissions 'ALLOW' करना न भूलें



अपनी पहचान सुनिश्चित करने हेतु अपना विवरण (Display Name) सही-सही अंकित करें, उदाहरणार्थ :-

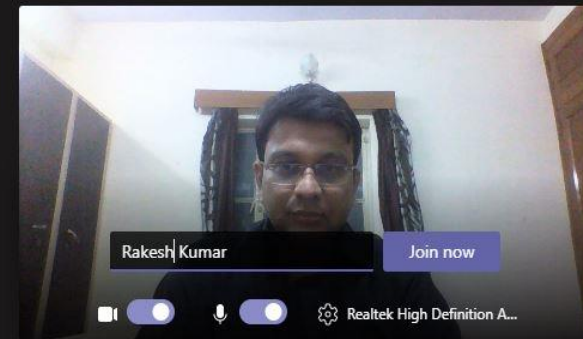
अधिवक्ता

- पूरा नाम
- जैसे: राकेश कुमार, एडवोकेट

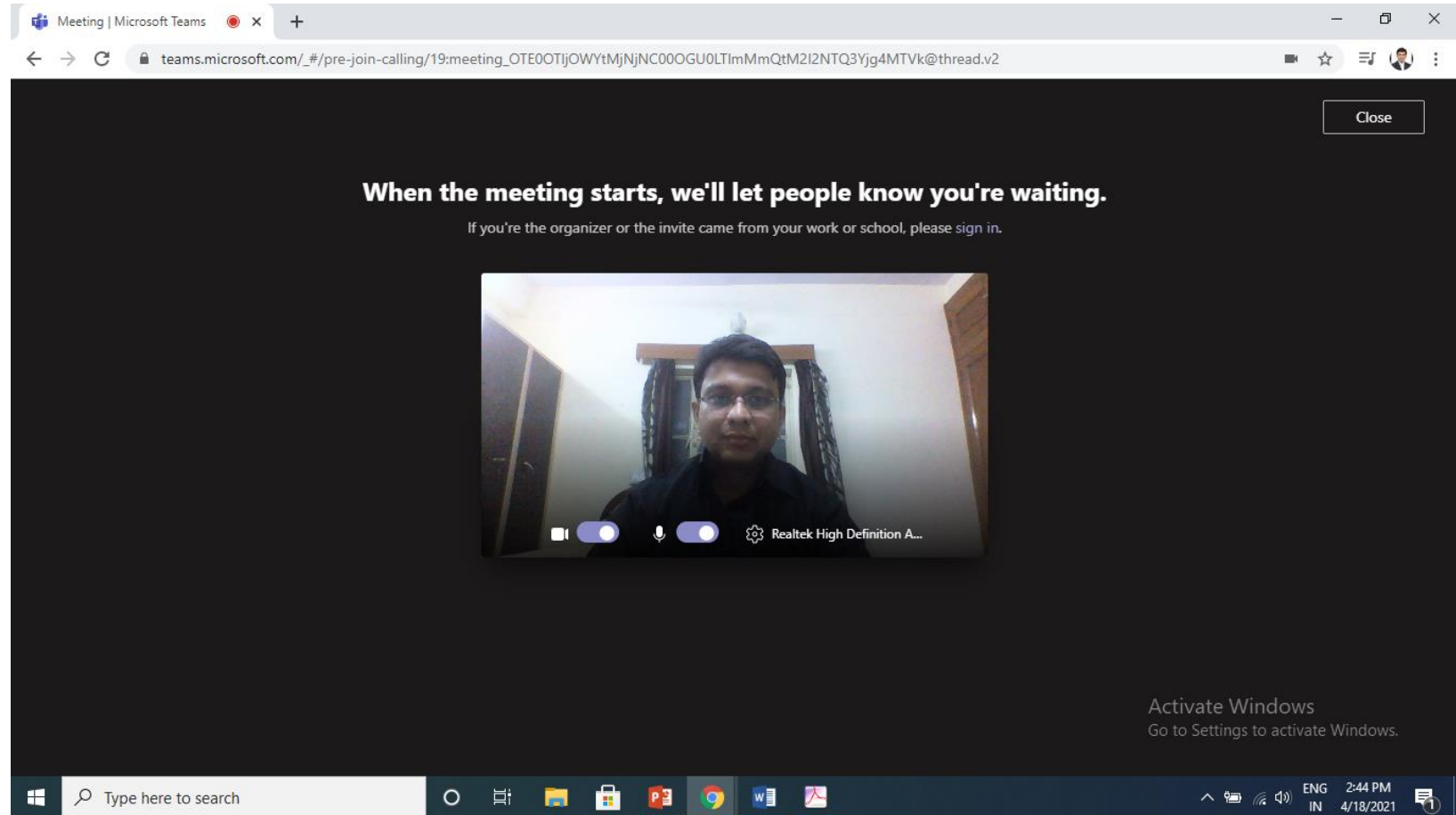


पक्षकार

- पूरा नाम
- जैसे: राकेश कुमार

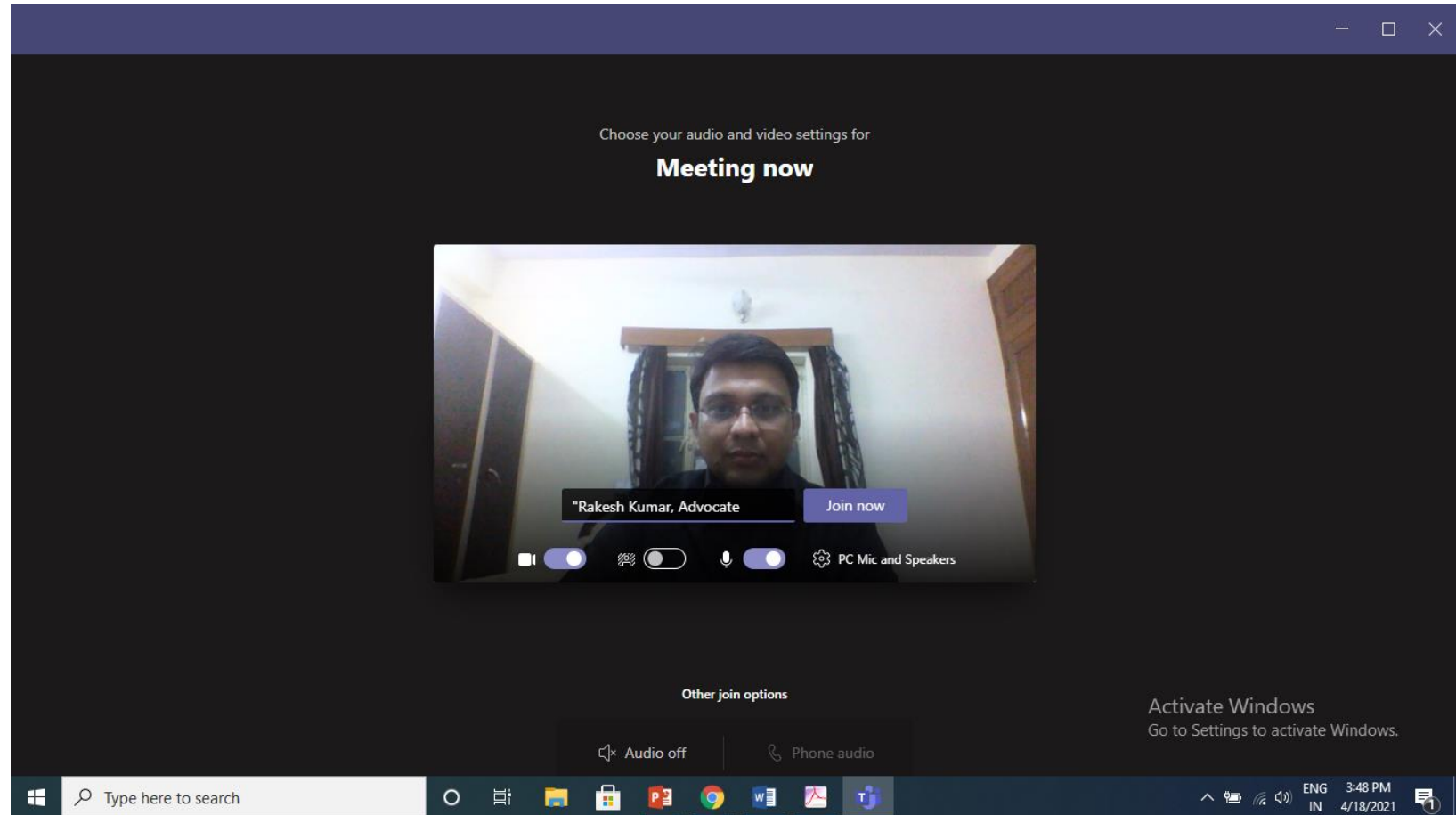


वेब ब्राउज़र इंटरफ़ेस

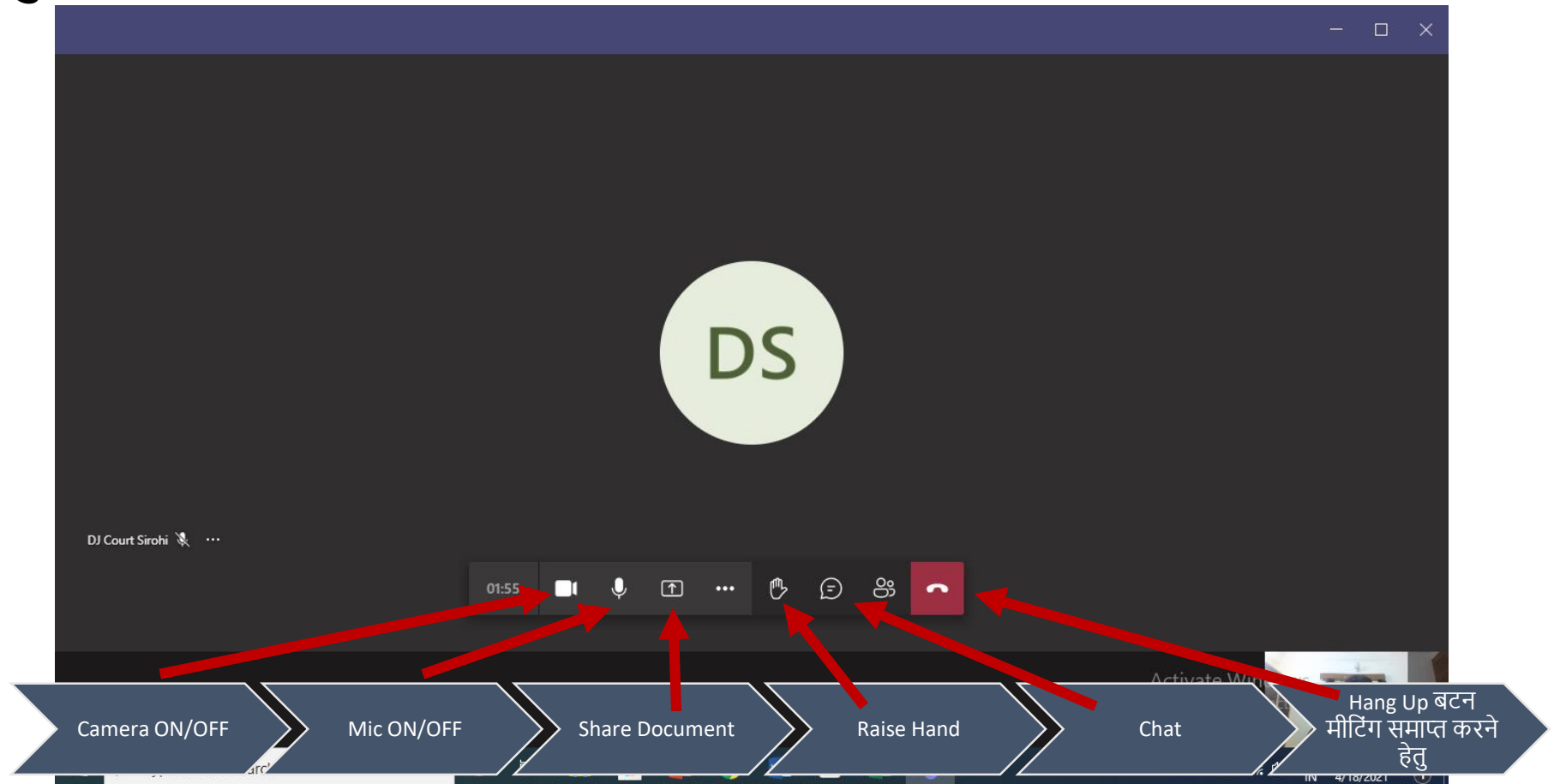


माइक्रोसॉफ्ट टीम्स ऐप इंटरफ़ेस

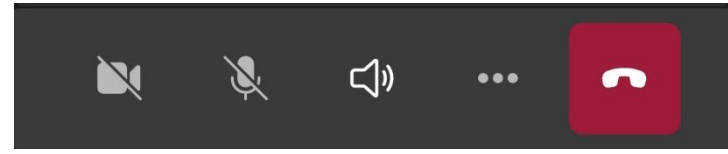
प्रक्रिया संपन्न होने के पश्चात Join Now पर क्लिक करें, Sign In करने की आवश्यकता नहीं है, माइक्रोसॉफ्ट टीम्स ऐप इंटरफ़ेस भी वेब ब्राउज़र इंटरफ़ेस के सामान ही है



अब आप स्वतः VC से जुड़ जायेंगे, लॉबी / वेटिंग रूम सक्रिय रहेगा अतः सर्वप्रथम आप लॉबी / वेटिंग रूम में प्रतीक्षा करें, न्यायालय द्वारा एडमिट किये जाने पर आप सुनवाई में भाग ले सकेंगे



महत्वपूर्ण टिप्स



- सर्वप्रथम लॉबी / वेटिंग रूम में प्रतीक्षा करें, न्यायालय द्वारा एडमिट किये जाने पर आप सुनवाई में भाग ले सकेंगे, सुनवाई के दौरान हमेशा न्यायालय के निर्देशों की पालना सुनिश्चित करें।
- सभी प्रतिभागी कार्यवाही की गरिमा के अनुरूप **सोबर पोशाक** पहनें।
- न्यायालय द्वारा निर्धारित तिथि और समय पर कार्यवाही की जाएगी। **समय की पाबंदी रखें**।
- प्रत्येक प्रतिभागी को समस्त **शिष्टाचार और प्रोटोकॉल** का पालन करना अनिवार्य होगा जैसे कि न्यायालय के समक्ष व्यक्तिशः उपस्थिति के दौरान किया जाता है।
- हमेशा **माइक को म्यूट रखें**, केवल तब ही अनम्यूट करें जब आपको संबोधित करने की आवश्यकता हो, अपने **वीडियो को हमेशा ऑन रखें**।
- बेहतर ध्वनि अनुभव के लिए ईयरफोन-माइक का उपयोग करें।
- आपसे सम्बंधित प्रकरण की सुनवाई होने के पश्चात **मीटिंग लीव/कॉल हैंग-अप** करना न भूलें
- एक कक्ष में एक से अधिक व्यक्ति VC ज्वाइन न करें अन्यथा आवाज गूंजने लगेगी।
- Microsoft Teams के अतिरिक्त न्यायालय द्वारा स्वीकृत अन्य माध्यमों से भी VC में जुड़ सकते हैं।

धन्यवाद